

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

07.11.2013

OA No. 716/2013

Mr. C.B. Sharma, Counsel for applicant.

Heard learned counsel for the applicant. The applicant is aggrieved by the transfer order dated 04.09.2013 (Annexure A/1) by which he has been transferred from Trackman Unit No. 19 to Trackman Unit No. 14. Learned counsel for the applicant submits that similarly situated person, Shri Subhash, who was transferred from Unit No. 19 to Unit No. 13, has been adjusted in Unit No. 19 but the applicant's request for adjusting him in Unit No. 19 has not been accepted. The learned counsel for the applicant also states that the applicant is still working at Unit No. 19 and he has not been relieved from his present place of posting.

The applicant is at liberty to file a representation before the competent authority for the cancellation of his transfer order dated 04.09.2013 (Annexure A/1) within a period of 15 days and the respondents are directed to consider the same according to the provisions of law expeditiously but not later than a period of one month. Till the decision of the representation by the competent authority, the applicant shall not be relieved from his present place of posting.

If any adverse order is passed by the respondents against the applicant, he is at liberty to file a fresh substantive OA, if he so advised.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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